

**THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE
(PRINCIPAL SEAT), GUWAHATI,
Gauhati High Court
M.G. Road, Guwahati 781001**



**NOTICE INVITING APPLICATION FOR EMPANELMENT OF LEGAL AID COUNSEL IN THE
GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE (PRINCIPAL SEAT), GUWAHATI**

No. GHCLSC 02/2019/899

Date. 4th February, 2019.

Applications are invited, in the prescribed format (*annexed herewith*), from eligible Advocates for empanelment (Senior and General Category) in the Gauhati High Court Legal Services Committee for conducting and handling legal aid cases involving Civil/Criminal/Service/Constitutional matters before the Gauhati High Court. Interested Advocates who fulfill the following eligibility criteria may apply for empanelment to Gauhati High Court Legal Services Committee:-

Eligibility:

- i. For Senior Category, an Advocate with minimum 15 years of regular practice in conducting cases of Civil/Criminal/Service/Constitutional nature in the High Court.
- ii. For General Category, an Advocate with minimum 3 years and less than 15 years of regular practice in conducting cases of Civil/Criminal/Service/Constitutional nature in the Gauhati High Court.

Empanelment and Tenure of Legal Aid Counsel:

- i. The application received shall be scrutinized and short-listed by the Sub Committee of Gauhati High Court Legal Services Committee and the final selection will be done by Hon'ble Chairman in accordance with National Legal Services Authority (Free and Competent Legal Services) Regulations 2010.
- ii. While preparing the panel of lawyers the competence, integrity, suitability and experience of such lawyers shall be taken into consideration.
- iii. The number of counsel to be empanelled shall be 30 Nos. in Senior Category and 70 Nos. in General Category

- iv. The Empanelment shall be made initially for a period of three years, which may be extended from year to year, subject to satisfactory performance of the Counsel.
- v. Legal Aid Counsel should handle the cases, which are assigned to them by the Gauhati High Court Legal Services Committee. They are expected to prepare Petitions, Appeal Memo, Written Statement, Applications, Reply Affidavits etc. as and when required. They are also required to appear in cases which are assigned to them and conduct such assigned cases to its logical conclusion in the High Court.
- vi. Counsel should be able to provide legal opinion to the legal aid seeker in connection with the cases which are assigned to them.
- vii. The remuneration to the empanelled counsel shall be paid in accordance with the rates prescribed in the Notification no. ASLSA.26/2007/236 dtd. 19th July, 2016 issued by Member Secretary, Assam State Legal Services Authority.
- viii. In the event of any doubt or difference of opinion regarding the terms and conditions of empanelment, the decision of the committee shall be final and binding.

Applications along with all relevant documents shall be received in the office of The Secretary, Gauhati High Court Legal Services Committee, Gauhati High Court Old Block, 2ND Floor, MG Road, Guwahati-781001 during office time till 16th Feb, 2019.

Encl: Prescribed format of application

By Order
04/02/2019
(M. K. Kalita)
Registrar (Vigilance),GHC
-Cum-Secretary, Gauhati High Court
Legal Services Committee (Principal Seat)

Copy forwarded for information and necessary action:-

Memo No. GHCLSC 02/2019/900

Date. 4th February, 2019.

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Admn./Judl.), Gauhati High Court, Guwahati.
3. The Joint Registrar, _____, Gauhati High Court, Guwahati.
4. The Secretary to the Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Member Secretary, Assam State Legal Services Authority.
6. The President/Secretary Gauhati High Court Bar Association, Gauhati High Court.

7. The President/Secretary Gauhati High Court Advocate Association, Gauhati High Court.
8. The President /Secretary Lawyers Association, Guwahati.
- ✓ 9. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the notice immediately in the official web site of the Gauhati High Court, Gauhati High Court Legal Services Committee.
10. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Chairman Gauhati High Court Legal Services Committee.


4/2/2019

Registrar (Vigilance),GHC
-Cum-Secretary, Gauhati High Court
Legal Services Committee (Principal Seat)



THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE
2ND FLOOR, GAUHATI HIGH COURT OLD BLOCK
MG ROAD, GUWAHATI- 781001.

APPLICATION FORM FOR ENROLLING
IN THE PANEL OF LEGAL AID COUNSEL OF
GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE

Application No. _____
(For Office Use)

Paste latest passport size photograph & sign the same in such a manner that part of signature appears on the form and part on the photograph.

1. Applicant's Name _____
(In Block Letters)

2. Father's / Husband's Name: _____
(In Block Letters)

3. Date of Birth _____

4. Gender _____

5. Residence Address _____
(In Block Letters)

6. Office Address/ Chamber Address : _____
(In Block Letters)

(a) Mobile No.* : (1) _____

(2) _____

(b) E-mail Id* : _____

7. Educational Qualifications:

| Course | Name of Board/University | Year of Passing | Pass% (Aggregate) |
|---------------------------|--------------------------|-----------------|-------------------|
| Graduation | | | |
| Professional Degree (LLB) | | | |
| Post Graduation (if any) | | | |

8. Date of Enrolment as an Advocate : _____

9. Enrolment No. _____
(Attach an attested copy of enrolment certificate)

10. Practice Experience (Duration of actual practice in the Courts): _____

11. Specify the branch in which the applicant is desirous to render legal services:-

(i) Civil Matters:

(ii) Criminal Matters:

(iii) Constitutional Matters:

(iv) Family Matters:

(V) Any Other (please specify):

12. (a) A brief writeup about the nature of cases handled by the applicant:-

(b) Why you have opted for applying to be in the panel of Legal Aid Counsel of Gauhati High Court Legal Services Committee:-

13. Do you have any experience of rendering free legal services
(please mention in brief):

14. Whether any Criminal Case/ disciplinary case/complaint is pending against the
applicant with any Court/ Authority?

(a) Yes No

(b) If yes, please specify:-

(Signature of the Applicant)

DECLARATION

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false /incorrect at any stage, my candidature is liable to be cancelled. I have read and understood the instructions and terms and conditions of the empanelment and agree to abide by those. I declare that I fulfill the eligibility conditions for the category to which I am seeking empanelment. I am submitting only one application for empanelment.

Place: _____

Date: _____

(Signature of the Applicant)